

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT – II)**

**Item No. 214**  
**(IB)-1491(ND)2019**  
**IA-1154/2022**

**IN THE MATTER OF:**

**Sh. Akshay Kr. Soni**

... **Applicant/Petitioner**

**Versus**

**M/s. Value Infraestate India Pvt. Ltd.**

... **Respondent**

**Under Section: 7 of IBC, 2016**

**Order delivered on 21.11.2022**

**CORAM:**

**SHRI. BACHU VENKAT BALARAM DAS,**  
**HON'BLE MEMBER (J)**

**SHRI. L.N. GUPTA,**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant** : Mr. NeerajKr Gupta, Adv in IA-1154 of 2022.

**ORDER**


**IB-1491(ND)2019:** Ld. Counsel for the present RP Mr. Sunil Prakash Sharma is present and submits that the earlier RP Mr. Kumud Shekhar has not yet handed over the complete records/data/custody of all the papers/assets of the Corporate Debtor to the present RP despite repeated communications.

This Bench views this as a serious matter. We feel it appropriate to direct the previous RP Mr. Kumud Shekhar to be present personally on the next date. In the meantime, he is directed to file an affidavit within 07 days explaining the reasons for not handing over the record, data and all the assets of the CD to the present RP despite the order of this Adjudicating Authority dated 03.12.2021. The Applicant is directed to serve copy of this order to the erstwhile RP Mr. Kumud Shekhar and file Affidavit of Service within 03 days.

The present RP shall also file an affidavit explaining the steps taken by him to recover the record, data and custody of the CD from the erstwhile RP along with the reasons for not bringing this fact to the notice of this Bench by urgent mentioning or filing an IA.

List the matter on 01.12.2022.

**IA-1154/2022:** List the matter on 01.12.2022.

  
**(L.N. GUPTA)**  
**MEMBER (T)**

  
**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (J)**